

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.290/2005

Wednesday this the 13th day of December 2006.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

- 1. M.K.Sujata, W/o Shajan,
Senior Tax Assistant-Cashier,
Customs Preventive Division,
Central Excise Bhavan,
Katrakadavu, Kochi,
Residing at FSI Quarters,
Katrakadavu, Kochi.**

- 2. S.Geethakumari,
W/o Varadharajan Nair,
Senior Tax Assistant,
Services Tax Division,
Central Excise Bhavan,
Katrakadavu, Kochi,
Residing at: Qr.No.E/169/VIII,
Water Authroity Staff Quarters,
Kadavanthra Post, Kochi.**

- 3. I.V.Seena,
W/o Parameshwaran,
Senior Tax Assistant,
Appeal Section,
Central Excise Headquarters Office, Kochi,
Residing at Kedaram, Vallikave Lane,
Puthiya Road, Irimbanam Post, Ernakulam.**

Applicants

(By Asdvocate Shri TC Govindaswamy)

Vs.

- 1. Union of India, represented by,
Secretary to the Government of India,
Ministry of Finance, Department of Revenue,
New Delhi.**

- 2. Chairman,
Central Board of Excise & Customs,
New Delhi.**

- 3. Commissioner of Customs & Central Excise,
Central Revenue Building,
IS Press Road, Kochi.**

Respondents

(By Advocate Smt.K.Girija, ACGSC)

**The application having been heard on 13.12.06
the Tribunal on the same day delivered the following:**

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

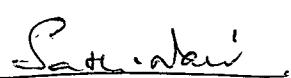
(Delinked from O.A.64/03)

This O.A. has been filed by the three applicants who were Senior Tax Assistants, praying for a consideration of their promotion as Inspectors of Central Excise.

2. The respondents have filed a reply statement in which it is stated that the 2nd and 3rd applicants have been promoted vide Annexure R-5 order and the 1st applicant's case also was considered, but not found fit for promotion. It has also been reported that the 1st applicant has filed O.A.229/06 with a similar prayer.
3. When the matter came up before the Bench, learned counsel for the applicants submitted that the O.A.229/06 has also since been disposed of and that he has filed a Review Application on the same. Therefore, as far as the reliefs prayed for in this O.A. are concerned, we find that the 1st applicant has been considered for promotion and 2nd and 3rd applicants have already been promoted, and hence, noting survives further to be decided in this O.A.
4. Accordingly, with the consent of both parties, the O.A. is closed. No costs.

Dated the 13 th December, 2006.

Dr.K.B.S.RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN